



**GOVERNMENT OF KARNATAKA**  
**Minority Welfare, Waqf and Hajj Department**  
**Vikasa Soudha, Bengaluru**

**Sub:** Suspension of Congregational Prayers (Salat) and guidelines for Ramadan in the Masajid / Dargahs due to COVID-19 upto 03-05-2020.-reg.

- Ref:** 1. Order No. 40-3/2020-DM-1(A), dtd: 15.04.2020, of Ministry of Home Affairs, Government of India.
2. Direction / Advisory Notice No.55(1)/2017-CWC(C&S) dtd:13-04-2020, of Secretary to Government, Central Waqf Council, Ministry of Minority Affairs, Government of India.
3. Circular Dated. 23.03.2020 issued by this office.
4. Chief Executive Officer KSBA's Order No.KSBA/ADM/21/16-17 dtd: 29-03-2020 & 31-03-2020
5. Order dated: 30-03-2020 of W.P. No.6435/2020 – C/W- W.P. No.6671/2020 of the Hon'ble High Court of Karnataka.
6. Directions issued by Imarat-e-Sharia, Karnataka on 14-04-2020.

**PREAMBLE**

Fasting in the Holy month of Ramadan is one of the five pillars of Islam and it is considered as the most blessed month by the Muslims around the World, Ramadan is to commence from 24<sup>th</sup> or 25<sup>th</sup> of April 2020.

Government of India has issued an order cited under Ref (1) above, stating that all religious places / places of worship shall be closed for public. Religious congregations are strictly prohibited due to outbreak of COVID-19 across the country.

The Secretary to Government Central Waqf Council, Ministry of Minority Affairs, Government of India, have issued direction/advisory notice cited under Ref (2) above, that suspension of gathering for congregational prayers/majlis, Iftaar in Masajid, Dargahs, Imam Bara's etc. during the month of Ramadan to prevent spread of Corona Virus.

This office has issued circular cited under Ref (3) above, that Azan shall be given at low decibel and Namaz (Prayer) including Friday prayers to be performed by the Pesh Imams, Muazzans and Masjid staff only. No public should be allowed to offer Namaz in the Masajid as per Government directions.

The Chief Executive Officer, Karnataka State Board of Auqaf has issued an Order cited at Ref (4) above, that No public shall be allowed to offer Namaz in the Masajid / Dargahs including Jumma Namaz and all the Management of Masajid / Dargahs throughout the State to make announcements of pre-recorded authorized audio clip in three languages (four times in a day) through public address system of Masajid / Dargahs

The Imarat-e-Sharia, Karnataka have issued directions cited at Ref (6) above to all the Muslims of Karnataka, regarding Ramadan Sahri / Fasting / Iftar / offering Taraveeh prayers during the lockdown, which have to be duly followed by all the Muslims across the State.

The Chief Executive Officer KSBA has already issued orders regarding suspension of congregational prayers in all the Masajid / Dargahs throughout the State till 14-04-2020. In view of the extension of lockdown upto 03-05-2020 and the impending holy

Ramadan there is a need to issue the following directions to the Management of the Masajid / Dargahs.

Hence, the following order :-

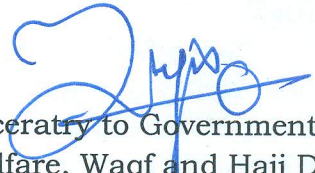
**ORDER No: MWD/2/MDS/2020,Bengaluru Dated: 16-04-2020**

In view of the facts stated in the preamble it is hereby directed the Management of all the Masajid / Dargahs to follow the earlier circular / order and the following instructions upto 03-05-2020 :-

- 1) No public shall be allowed to perform five times congregational prayers including Jumma and Taraveeh prayers in the Masajid.
- 2) No Public address system shall be used by the staff of the Masjid for offering Namaz including Jumma and Taraveeh
- 3) Azan shall be given at low decibel through Public address system.  
The Muazzan or Imam of the Masjid to make announcements regarding the end of Sahri and beginning of Iftar as usually made during the month of Ramadan. No Public address system shall be used by the staff of the Masjid for offering Namaz including Jumma and Taraveeh.
- 4) No arrangements of Dawat-e-Sahri / Iftar shall be organised.
- 5) No Preparation of Porridge (Ganji / Aash / Juices) in the Masajid premises for distribution in the mohallas.
- 6) No eatery shops near the Masajid / Dargahs shall allowed to be installed.

The Management of Waqf Institutions are directed to follow this Order and all the Orders issued earlier by earlier by Chief Executive Officer KSBA regarding COVID-19 scrupulously in the larger interest of public health. Any violations will attract the provisions of Waqf Act 1995. The Managements shall intimate the Jurisdictional Station House Officer / Police Station about this order and action taken in this regard.

The CEO KSBA shall ensure that all the Waqf Officers, Districts Waqf Advisory Committees in the State shall adhere to the Order and direct them to circulate the same to all the Managements of Masajid / Dargahs and ensure that the Order is followed scrupulously. Any dereliction in this regard will be viewed seriously.

  
Secretary to Government  
Minority Welfare, Waqf and Hajj Department  
Bengaluru

**Copies submitted for kind information to:**

1. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
2. Director General & Inspector General of Police, Karnataka State.
3. Addl. Chief Secretary, Health & Family Welfare, Vikasa Soudha Bengaluru.
4. P.S to Hon'ble Minister for Animal Husbandry, Waqf and Haj, Karnataka.
5. P.S to Hon'ble Chairman, Karnataka State Board of Auqaf, Bengaluru.

**Copies for information and necessary action :**

1. The Commissioners of Police, Bengaluru / Mysuru / Mangaluru / Hubaali-Dharwad / Belagavi / Kalaburagi.
2. All the Deputy Commissioners in the state
3. All the Superintendents of Police in the state.
4. The Chief Executive Officer KSBA with a direction to serve the copies to all the Waqf Officers, Districts Waqf Advisory Committees and in the State and the Management of all the Masajid / Dargahs in the state for strict compliance.